

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A.1013/97.

Dt. of Decision : 08-08-97.

Bade Suresh Babji

.. Applicant.

Vs

1. The Sr.Divl.Personnel Officer,  
SC Rly, Vijayawada Division,  
Vijayawada.

2. The Divl.Rly.Manager,  
SC Rly, Vijayawada Division,  
Vijayawada.

3. The Chief Personnel Officer,  
SC Rly, Rail Nilayam, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr.B.Suresh Babji, Party-in-person

Counsel for the respondents : Mr.K.Siva Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.B.Suresh Babji, party-in-person and Mr.K.Siva Reddy, learned counsel for the respondents.

2. The applicant in this OA requests for withdrawal of this OA by his letter dated 08-08-97. The request is granted and the OA is disposed of as with-drawn. No costs.

(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.) (8/97)

(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 08th August, 1997.  
(Dictated in the Open Court)

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Arshu / 8837  
D.R. (T)

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3.2.7

**Copy to:**

1. The Senior Divisional Personnel Officer, South Central Railway, Vijayawada Division, Vijayawada.
2. The Divisional Railway Manager, South Central Railway, Vijayawada Division, Vijayawada.
3. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
4. One copy to Mr. B. Suresh Babji, Party in Person, Asst. Station Master, CYM Office, South Central Railway, Vijayawada.
5. One copy to Mr. K. Siva Reddy, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

22/8/97  
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TYPED BY CENP CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (S)

AND

THE HON'BLE SHRI B.S. SHAI PARAMESHWAR  
(M) (S)

Dated: 8/8/97

ORDER/JUDGEMENT

M.C./R.A./C.A. NO.

in

C.6. NO. 1013/97

Admitted and Interim Directions  
Issued.

Allowed as withdrawn.

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

